Central Administrative Tribunal Principal Bench, New Delhi.

OA-2281/2017 MA-2453/2017

New Delhi this the 14th day of July, 2017.

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Mr. Shekhar Agarwal, Member (A)

Sh. Deepak Sharma Age-35, Group-D S/o Sh. Raj Kumar, Deg. – FHB, R/o J-329 Old Seemapuri, Delhi-110095.

(through Ms. Bhawna Massey)

Versus

Applicant

Respondents

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- East Delhi Municipal Corporation, Public Health Department, 419, Udyog Sadan, Patparganj, Industrial Area, Delhi-110092. Through Chairman.
- North Delhi Municipal Corporation, Public Health Department, 12th Floor, Dr. SPM Civic Centre, JLN Marg, New Delhi-110002. Through Chairman
- South Delhi Municipal Corporation, Public Health Department, 18th Floor, Dr. SPM Civic Centre, JLN Marg, New Delhi-110002. Through Chairman.

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J)

MA No. 2453/2017 filed for seeking exemption from filing of dim copies and signed copies of annexures is allowed.

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OA No. 2281/2017

The applicant, who is presently working as Funeral Van Attendant filed this OA seeking the following reliefs:

"a. Direct the respondents to promote the applicant with all the other promotes to the post of APHIs, as proposed in the advertisement (as detailed in the OA), passed/issued by the Respondents, and

b. direct the respondents to consider the candidature of the applicant when the required qualification is fulfilled, as proposed in the advertisement and RR's (as detailed in the OA), passed/issued by the Respondents and/or

c. Allow the OA with all consequential benefits with all arrears, and pass any other or further order(s), in favour of the applicant, which this Hon'ble Tribunal may deem fit, just & proper in the above-mention facts & circumstances."

- 2. It is also submitted that the applicant made number of representations including representation dated 14.03.2017(Annexure A/7(colly)) ventilating his grievances to the respondents. However, no orders have been passed thereon till date.
- 3. Accordingly, this OA is disposed of without going into the merits of the case by directing the respondents to decide the representation of the applicant and pass appropriate reasoned and speaking order thereon within ninety days in accordance with law. No costs.

A copy of the OA, be enclosed to this order.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar) Member (J)

/ns/